

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-648(ND)/2019

IN THE MATTER OF:

Mr. Sudhir Gupta

vs

M/s Edward Keventer (Successors) Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 22.05.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant


: Mr. Piyush Singh, Mr. Manish, Mr. Varun, Adv.

For the Corporate Debtor


: Rajiv Nayar, Kartik, Meghna, Varun, Dheeraj, Adv.

ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the corporate debtor that the reply has been filed on 21.05.2019 and that advance copy of the reply has also been duly given to the other side. However, perusal of the records of this Tribunal reveals that the same is not available in the records of this Tribunal. In the circumstances we direct the Bench Officer to update the records of this Tribunal as filed by the corporate debtor on or before the next date of hearing which is fixed for 09.07.2019. Let the matter be listed for arguments on 09.07.2019.


(DEEPA KRISHAN)

MEMBER (TECHNICAL)


(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Varinder Kumar